

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 143/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 57 & 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.

Petitioner : NTPC Limited

Respondents : NLDC

Date of Hearing : **19.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NTPC

Record of Proceedings

During the hearing, learned counsel for the Petitioner submitted that the present petition is filed seeking indulgence of this Commission to exercise the power to relax/ power to remove difficulties in respect of Regulation 47 of the IEGC, 2023, particularly with regard to the obligation to supply; and enable NTPC to recover DSM Charges implications incurred on account of the over/under injection from its beneficiaries/customers or from the DSM pool account. He also submitted that NTPC has faced severe operational difficulties and has incurred financial losses due to over-injection and under-injection from 1st October 2023 to 31st January 2024, amounting to Rs. 230 crores (approx.) under the DSM Regulations 2022, arising out of certain provisions of the IEGC, 2023.

2. On a specific query by the Commission as to why the project beneficiaries have not been impleaded in the matter, the learned counsel undertook to implead the beneficiaries of the relevant project and accordingly file the amended memo of the parties. He also undertook to serve the copy of the petition on such Respondent beneficiaries including NLDC.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit the petition and issue notice to all Respondents;

(b) The Petitioner is directed to file the following additional information on or before **18.10.2024** after serving a copy on the Respondents:



- (a) To clarify which generating stations are covered under the “Others” category in the calculation for “Loss due to over injection for schedule less than MTL” in the table on page 827 of the petition.
- (b) Detailed calculation of “loss due to over injection for schedule less than MTL” in respect of all the thermal stations covered under the present petition for the month of November 2023; what is the rate considered for a variable charge, DSM rate, and any other assumptions shall be clearly stated. The Petitioner shall submit the supporting documents, such as the DSM account issued by the concerned RPC.
- (c) As per the calculation submitted by the Petitioner, the “net DSM due to SG below MTL” from April to September 2023 was Rs. 15.11 Crore. The Petitioner shall clarify as to whether the beneficiaries used to give the schedule below MTL, before the operationalization of the IEGC, 2023?
- (d) Following the information in respect of all the thermal generating stations for the period from 1.9.2023 till 31.3.2024:

Name of the Generating Station	Date	Time Block	Declared Capacity (DC)	Minimum Turndown Level (MTL) (MW)	Scheduled Generation (MW)	Actual Generation (MW)

- (e) After operationalization of the IEGC, 2023 (w.e.f. 1.10.2023), the net DSM for the month of October 2023 is Rs. 14.58 Crore and for the month of January 2024 is Rs. 13.69 Crore while for the month of November 2023 and December 2023 is Rs. 87.10 Crore and Rs. 58.01 Crore respectively. The Petitioner shall clarify whether there was any specific reason for an abnormal increase in the Net DSM charges for the months of November 2023 and December 2023 in respect of its thermal power plants against October 2023 when IEGC, 2023 is operational from 1.10.2023.
- (f) Net DSM charges figures (in INR) in respect of NTPC Thermal power plants from the month of February 2024 to August 2024.

5. The Respondents are permitted to file their replies on or before **28.10.2024** after serving a copy to the Petitioner, who may file rejoinder, if any, by **4.11.2024**.

6. Petition shall be listed for hearing on **7.11.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

